

SUPREME COURT OF INDIA

This file relates to the proposal for appointment of following two Advocates, as Judges of the Calcutta High Court:

1. Shri Aniruddha Roy, and
2. Shri Saugata Bhattacharyya.

The above recommendation made by the then Acting Chief Justice of the Calcutta High Court on 26th March, 2018, in consultation with his two senior-most colleagues, has the concurrence of the State of West Bengal.

In order to ascertain suitability of the above-named recommendees for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Calcutta High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

With a view to assess merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material placed in the file including the observations made therein by the Department of Justice. Apart from this, we have had interaction with the above-named recommendees. On the basis of the interaction and having regard to all relevant factors, the Collegium is of the considered view that S/Shri (1) Aniruddha Roy, and (2) Saugata Bhattacharyya, Advocates, are suitable for being appointed as Judges of the Calcutta High Court.

In view of the above, the Collegium resolves to recommend that S/Shri (1) Aniruddha Roy, and (2) Saugata Bhattacharyya, Advocates, be appointed as Judges of the Calcutta High Court. Their *inter se* seniority be fixed as per the existing practice.

(Ranjan Gogoi), C.J.I.

(Madan B. Lokur), J.

(Kurian Joseph), J.

October 24, 2018.

